

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF ASWARAJ INFRA PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Aswaraj Infra Private Limited
2.	Date of incorporation of corporate debtor	September 27, 2010
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies (Ahmedabad), under the Companies Act, 1956
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN: U45200GJ2010PTC062439
5.	Address of the registered office and principal office (if any) of corporate debtor	Regd. off. address: 73, Sahyadri Appartment, 7th, Floor, Nr. Stadium Circle, Navrangpura Ahmedabad-380009, Gujrat, India.
6.	Insolvency commencement date in respect of corporate debtor	February 10, 2020 (Hon'ble NCLT order dated January 31, 2020; Date of receipt of certified copy of order by IRP; February 10, 2020)
7.	Estimated date of closure of insolvency resolution process	August 08, 2020; being 180 th day from Insolvency Commencement Date
8.	Name and registration number of the insolvency professional acting as interim resolution professional (IRP)	Name: Mr. Gaurav Ashok Adukia Reg. No.: IBBI/IPA-002/IP-N00457/2017-18/11293
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Reg. Address: Anand Bhavan, Jamnadas Adukia Road, Kandivli West, Mumbai-400067, Maharashtra. Reg. Email Id: gauravadukia@hotmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Process specific address: Sumedha Management Solutions Private Limited, 809-810, 8 th Floor, B-Wing, Trade World, Kamala Mills Compound, Lower Parel (West), Mumbai - 400013, Maharashtra Process specific email id: aipl@sumedhamanagement.com
11.	Last date for submission of claims	February 24, 2020; being the 14 th day from the date of appointment of IRP
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Are available at: http://ibbi.gov.in/downloadform.html Physical address: Process specific address as per point no.10. (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal (Ahmedabad Bench) has ordered the commencement of a corporate insolvency resolution process of the Aswaraj Infra Private Limited vide Order No. C.P. (I.B) No. 228/NCLT/AHM/2019 dated January 31, 2020.

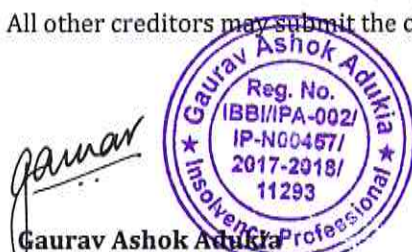
The creditors of Aswaraj Infra Private Limited, are hereby called upon to submit their claims with proof on or before February 24, 2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: February 11, 2020

Place: Mumbai



Gaurav Ashok Adukia

Interim Resolution Professional

Reg. No.: IBBI/IPA-002/IP-N00457/2017-18/11293

In the matter of Aswaraj Infra Private Limited